



Government of Jammu and Kashmir

**Finance Department**

Civil Secretariat, Jammu.

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**Notification**

**Jammu, the 11<sup>th</sup> April, 2016**

**SRO 128** In exercise of the powers conferred by sub-section (2) of section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000, (Act No. IV of 2000), the Government hereby exempt from payment of entry tax, leviable under the said Act, goods/items as mentioned below imported into the State by the L.B.M Residential School for Sightless Girls, Fire Lane, Muthi Morth, Roopnagar, Jammu for free distribution among the disabled students subject to condition that the concerned District Social Welfare Officer certifies that the goods/items so imported are actually in possession and used by these disabled children and no tax benefit percolates to the supplier:-

S. No.	Name of the item/goods	No. of items
1	Tablets	63
2	Cell phone for leprosy patients.	04
	Total	67

By order of the Government of Jammu and Kashmir.

Sd/-

**(Navin K. Choudhary), IAS**

Commissioner/Secretary to Government  
Finance Department

No. ET/Estt/72/2016

Dated:11-04-2016

Copy to the:-

1. Secretary to Government, Social Welfare Department.
2. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
3. Commissioner, Commercial Taxes Department, J&K, Jammu.
4. Excise Commissioner, J&K, Jammu.
5. Director Social Welfare Jammu.
6. Deputy Commissioner Commercial Taxes Check Post, Lakhanpur.
7. Private Secretary to Chief Secretary.

*RS*  
*11/4/16*